

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
To be heard on Wednesday the 06th day of December 2023 at 10.30 a.m
(VIRTUAL MODE)

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**In the Court of Hon'ble Mr. Justice Rakesh Kumar Jain, Member (Judicial), and
Hon'ble Dr. Alok Srivastava, Member (Technical)**

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1	Comp App (AT) (CH) (Ins) No. 424/2023 For Condone Delay IA No. 1293/2023 For Stay IA No. 1292/2023 For Exemption IA No. 1291/2023	Mr. Satheesh Babu V K Vs Dileep KP, RP WITH	Mr. Pawan Jhabakh	
2	Comp App (AT) (CH) (Ins) No. 425/2023 For Condone Delay IA No. 1295/2023 For Stay IA No. 1294/2023 For Exemption IA No. 1296/2023	Mr. Saleesh K Satheesh Vs Dileep KP, RP WITH	Mr. Pawan Jhabakh	
3	Comp App (AT) (CH) (Ins) No. 426/2023 For Condone Delay IA No. 1299/2023 For Stay IA No. 1298/2023 For Exemption IA No. 1297/2023	Mr. Rajesh KS Vs Dileep KP, RP WITH	Mr. Pawan Jhabakh	
4	Comp App (AT) (CH) (Ins) No. 427/2023 For Condone Delay IA No. 1302/2023 For Stay IA No.1301/2023 For Exemption IA No. 1300/2023	Bindya Saleesh Vs Dileep KP, RP	Mr. Pawan Jhabakh	
5	Comp App (AT) (CH) No. 100/2023 For Condone Delay IA No. 1264/2023 For Stay IA No. 1263/2023	Paul Joseph Vs M/s Bhagyodayam Company rep by Jinan KR & 4 Ors.	Mr. B Shenoy	

6	Comp App (AT) (CH) No. 101/2023	Pulikottil Varuthunny Ittikkuru Vs Pulikot Credit and Investments Pvt. Ltd. & 4 Ors. WITH	Mr. Philip Mathew	
7	Comp App (AT) (CH) No. 102/2023	Mini Jacob Vs Pulikot Credit and Investments Pvt. Ltd. & 4 Ors. WITH	Mr. Philip Mathew	
8	Comp App (AT) (CH) No. 103/2023	Ajal Varuthunny Vs Pulikot Credit and Investments Pvt. Ltd. & 4 Ors. WITH	Mr. Philip Mathew	
9	Comp App (AT) (CH) No. 104/2023	Johan Varuthunny Vs Pulikot Credit and Investments Pvt. Ltd. & 4 Ors.	Mr. Philip Mathew	

For Admission (After Notice)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
10	Comp App (AT) (CH) (Ins) No. 362/2023 For Urgent Listing IA No. 1106/2023 For Stay IA No. 1100 & 1101/2023 For Direction IA No. 1105/2023 For Exemption IA No. 1103 & 1104/2023 Additional docs. IA No. 1102/2023	S. Vasudevan Suspended Director of M/s. Tuscan Consultants and Developers Pvt. Ltd. Vs IDBI Trusteeship Services Ltd. & Anr.	Mr. Chandramouli Prabhakar	Mr. Angad Varma- R1 Mr. Amir Bavani- R2
11	TA (AT) No. 102/2022 (CA (AT) (Ins) No. 666/2020)	Raj Kumar Ralhan RP, Leo Meridian Infrastructure Projects and Motels Ltd. Vs Deputy Director, Directorate of Enforcement & 3 Ors.	Mr. Vajjayant Paliwal	Mr. Zoheb Hossain
12	Comp App (AT) (CH) (Ins) No. 228/2022 For Condone Delay IA No. 488/2022 For Directions	M/s. D.J. Laboratories Pvt. Ltd. Vs Kerala Medical Services Corporation Pvt. Ltd.	Mr. Kumarpal R. Chopra	M/s. G. Ananda Krishnan

	IA No. 486/2022 For Stay IA No. 487/2022			
13	Comp App (AT) (CH) (Ins) No. 102/2023 For Condone Delay IA No. 366/2023 Delay in representation IA No. 365/2023 For Stay IA No. 367/2023	Erragam Sudhir Reddy Vs State Bank of India & Anr.	Mr. Anant Merathia	Mr. ML Ganesh- R1

For Hearing

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
14	Comp App (AT) (CH) (Ins) No. 382/2022 To Dispense with IA No. 898/2022	Decan Mining Syndicate Pvt. Ltd. Vs Shivadutt Bannanje & Anr	Mr. Ramasubrama niam Raja	Mr. Anant Merathia- R1 Mr. Thriyambak J Kannan- R2
15	Comp App (AT) (CH) (Ins) No. 322/2023 For Stay IA No. 983/2023 For Exemption IA No. 984/2023 For Direction IA No. 990/2023	Shuchi Jain, Suspended Director of Capricorn Food Products India Ltd. Vs J Karthiga, RP of Capricorn Food Products India Ltd. & 12 Ors.	Mr. Bhagavath Krishnan	Mr. T Ravichandran – R1 Mr. ML Ganesh- R5
16	Comp App (AT) (CH) (Ins) No. 240/2023 For Exemption IA No. 768/2023 Leave to file IA No. 769/2023 For Stay IA No. 770/2023	Raghuram Hume Pipes Pvt. Ltd. Vs Pankaj Dhanuka & Anr. WITH	Mr. Rahul Balaji	Ms. Madhupreetha Elango-R1 Ms. Aparajitha Vishwanath- R2
17	Comp App (AT) (CH) (Ins) No. 241/2023 For Exemption IA No.773/2023 Leave to file IA No. 771/2023 For Stay IA No. 772/2023	Raghuram Hume Pipes Pvt. Ltd. Vs Pankaj Dhanuka & Anr.	Mr. Rahul Balaji	Ms. Madhupreetha Elango-R1 Ms. Aparajitha Vishwanath- R2
18	Comp App (AT) (CH) (Ins) No. 310/2023 For Stay IA No. 958/2023 For Exemption IA No. 959 & 960/2023	Mr. Kamma Srinivasa Rao, Suspended Director of the Suspended Board of Directors of Corporate Debtor M/s. Trichy-	M/s. HK Law Offices Mr. HK Chaturvedi	M/s. Shivakumar and Suresh

	For Addl. docs IA No. 961/2023	Thanjavur Expressways Limited Vs IDBI Bank Limited & Anr.		
19	TA (AT) No.51/2021 (Comp. App. (AT) No. 102/2019 For Stay IA No. 1425/2019)	Spectrum Power Generation Ltd. & 3 Ors. Vs M. Kishan Rao & 42 Ors. WITH	Mr. Anando Mukherjee	Mr. Rahul Unnikrishnan Mr. Yogesh K. Jagia
20	TA (AT) No.52/2021 (Comp. App. (AT) No. 137/2019 For Stay IA No. 1767/2019)	Mr. M Kishan Rao & 9 Ors Vs Spectrum Power Generation Ltd & 37 Ors	Mr. Yogesh Jagia Mr. Rahul Unnikrishnan Mr. Krishna Dev J	Mr. Anando Mukherjee
21	Comp App (AT) (CH) (Ins) No. 5/2022 For Condone Delay IA No. 14/2022 To dispense with IA No. 12/2022 For Stay IA No. 13/2022 For Urgent Hearing IA No. 15/2022 For Amendment IA No. 1078/2022	The Regional Provident Fund Commissioner- II & Anr Vs Merchem Ltd	M/s K. Ramu & R.Vishnu	Mr. Ravi Rajagopalan
22	Comp App (AT) (CH) (Ins) No. 33/2021 For Stay IA No. 78/2021 For Exemption IA No. 79/2021 For Urgent Hearing IA No. 80/2021	Prathikantam Gunavardhan Raju Vs Liquidator of Innovative Studios Pvt Ltd & Anr WITH	Mr. Shahbaaz Husain	Mr. B. Dhanaraj- R1 Mr. R. Sivaraman - R2
23	Comp App (AT) (CH) (Ins) No. 36/2021 For Stay IA No. 83/2021 For Exemption IA No. 84/2021 For Urgent Hearing IA No. 85/2021	Prathikantam Gundavardhan Raju Vs Liquidator of M/s. Innovative Studios Pvt. Ltd. & Anr	Mr. Shahbaaz Husain	Mr. B. Dhanaraj- R1 Mr. R. Sivaraman - R2
24	Comp App (AT) (CH) No. 58/2022 For Urgent Hearing IA No. 655/2022 For Stay IA No. 654/2022	SP Arunkumar & Anr Vs Mira Alloy Steels Pvt Ltd. & Anr	M/s. Ramani & Shankar	Mr. Roshan Atiq M- R2
25	Comp App (AT) (CH) No. 106/2022	P.M. Johny Vs KJ Paul & 3 Ors.	Mr. Sriram Venkatavaradan	Mr. Prasad Vijaykumar Dr. KS Ravichandran- R1- R3

26	Comp App (AT) (CH) (Ins) No.156/2021 For Condone Delay IA No. 315/2021 For Urgent Hearing IA No. 316/2021	Amit Chandrakant Vaishnav – Shareholder of Mega Food Products Madras Pvt Ltd. Vs MD Overseas Ltd. & Anr. WITH	Mr. K Gaurav Kumar	Mr. J. Manivannan
27	Comp App (AT) (CH) (Ins) No. 286/2022 For Stay IA No. 601/2022	S Vasudevan Vs. Amit Chandrakant Vaishnav & Anr. WITH	Mr. AS Arvind	Mr. K Gaurav Kumar-R1 Mr. Ramasubramania m R2
28	Comp App (AT) (CH) (Ins) No. 291/2022 For Stay IA No. 611/2022	MD Overseas Ltd. Vs. Amit Chandrakant Vaishnav & Anr	Mr. Ramasubramaniam Raja	Mr. K Gaurav Kumar, CS- R1 Mr. Arvind AS- R2
29	Comp App (AT) (CH) (Ins) No. 121/2022 For Stay IA No. 285/2022	Dr. K.V. Rao Vs PP Bafna Ventures Pvt Ltd & Anr	Mr. NP Vijay Kumar	Ms. Anitha Krishnamurthy- R1
30	Comp App (AT) (CH) (Ins) No.283/2022	State Bank of India Vs Nathella Sampath Chetty & Co	Mr. Chandrasekaran	
31	Comp App (AT) (CH) (Ins) No. 32/2023 For Stay IA No.120/2023 To implead IA No.634/2023 IA No.635/2023	Nerella Hemanth Nagar Kumar Vs Pattabi Enterprises & Anr.	Mr. TK Bhaskar	Mr. B Dinesh- R1 Mr. Pranava Charan- R2
32	Comp App (AT) (CH) (Ins) No. 178/2023 Urgent Hearing IA No. 576/2023 For Stay IA No. 577/2023	Y Shivaram Prasad Vs S. Dhanapal, Liquidator of Servalakshmi Paper Limited & 4 Ors WITH	M/s Ramani and Shankar	Mr. AM Ilango- R1 Mr. B Dhanaraj- R2 Ms. Abitha Banu- R5
33	Comp App (AT) (CH) (Ins) No. 180/2023 For Stay IA No. 579/2023	Indian Overseas Bank Vs Mr. S. Dhanapal Liquidator of M/s Servalakshmi Paper Ltd. & Anr.	Mr. ML Ganesh	Mr. AM Ilango- R1 Mr. B Dhanaraj- R2
34	Comp App (AT) (CH) (Ins) No. 186/2023 For Exemption IA No. 598 & 599/2023 For Stay IA No. 597/2023 Additional docs. IA No. 673/2023	VMS Industries Limited Vs Mr. S Dhanapal, Liquidator & 3 Ors.	Mr. Nakul Mohta	Mr.A.M. Ilango -R1 Mr. B Dhanaraj- R4

NOTE:

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3. Video should be switched ON only by the counsels for the parties/ litigants and IO’s “**Parties**” to a case, when the concerned Item No. is called for hearing Mic should be UNMUTED only by the party speaking.
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By the order of Hon’ble Member (Technical)

Chennai Bench

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